

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/1540/2024 IN C.P. (IB)/2(MB)2022

IN THE MATTER OF

RBL BANK LIMITED

VS

GEETA REFINERY PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv Manish Jha (VC)

For the Respondent:

ORDER

I.A. 1540/2024

The prayer in this I.A. is for grant of an extension of 60 days beyond 330 days from 28.01.2024. The Ld. Counsel for the RP submits that the plan has already been filed before the Hon'ble Court on 23.03.2024 for approval and the same is yet to be listed.

In view of the submissions made, the I.A. is allowed and the Applicant is granted 60 days' extension as prayed for from 28.01.2024 to 27.03.2024. In view of the same, I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)